

NOTICE

Please take notice that Hon'ble Division Bench No.01 comprising Hon'ble the Chief Justice and Hon'ble Mr. Justice Sujit Narayan Prasad will not sit today i.e on 19.04.2022. Cases listed before Their Lordships shall remain stand over. Urgent matters, if any, listed before Their Lordships may be mentioned before Hon'ble Division Bench No.02 comprising Hon'ble Mr. Justice Aparesh Kumar Singh and Hon'ble Mr. Justice Deepak Roshan in court No.12.

Please take further notice that Hon'ble Mr. Justice Sujit Narayan Prasad will sit single today i.e on 19.04.2022 at 11.00 A.M. and take up the cases listed before His Lordship in the notified List.

By Order,

Sd/-

Dated the 19th April,2022
High Court of Jharkhand, Ranchi

(Debasis Mohapatra)
Joint Registrar (L&C)

NOTIFIED CASES CAUSELIST For Tuesday The 19th April 2022

COURT NO. 2

SINGLE BENCH (BENCH ID-24812)

AT 11:00 AM

HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD

Orders(with defect)

1	C.M.P./811/2019	AKHILESHWAR PRASAD CHOURASIA vs THE STATE OF JHARKHAND CODE OF CIVIL PROCEDURE, 1908	ANAND KR SINHA	ATANU BANERJEE
2	C.M.P./813/2019	ANIRUDH KUMAR vs THE STATE OF JHARKHAND CODE OF CIVIL PROCEDURE, 1908	ANAND KR SINHA	SANJEEV THAKUR
3	C.M.P./908/2019	YAKUB HASSA PURTI vs THE STATE OF JHARKHAND CODE OF CIVIL PROCEDURE, 1908	AVISH ANAND	GAUTAM KUMAR PRAVEEN AKHOURI
4	Cont.(CvI)/197/2020	DAWOOD MUNDA vs THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971	VISHAL KUMAR RAI	JAI PRAKASH,(A A G) DARSHANA PODDAR MISHRA
5	Cont.(CvI)/651/2020	MAHABIR MANDAL vs THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971	DURGA C. MISHRA	MITHILESH SINGH
6	Cont.(CvI)/426/2021 vide slip	SUDHA SINGH vs STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971	MAHESH KR SINHA	JAYANT FRANKLIN TOPPO
7	Cont.(CvI)/485/2021	NARAYAN VARNWAL vs THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971	ASHOK KUMAR SINHA ANSHUMAN KUMAR	MITHILESH SINGH

Orders

8	W.P(C)/1796/2013	BHUPENDRA SINGH ANAND ALIAS B S ANAND AND ORS vs RANCHI MUNICIPAL CORPORATION THROUGH ITS CHIEF EXECUTIVE OFFICER IA NO, 4489/2020 (For Stay Of Proceedings) CANCELLATION MATTER	CHANDRAJIT MUKHERJEE SAURAV KUMAR WARDA KHAN	RAY RAJAT NATH
9	W.P(C)/2260/2013 fixed within top five cases.	RAKESH KUMAR AND ORS vs KUSUM DEVI IA NO, 975/2016 (For Stay Vacating Petition) CODE OF CIVIL PROCEDURE, 1908	RAMESH CHANDRA KHATRI PAWAN RANJAN KHATRI SAHAJANAND SHARMA	RADHA KRISHAN GUPTA RAHUL KR GUPTA

Admission

10	W.P(C)/1546/2013	GITA DEVI ALIAS GUNJA DEVI AND ANR vs GITA DEVI INDIAN SUCCESSION ACT, 1925	RISHI PALLAVA LUKESH KUMAR	RAJIV RANJAN
11	W.P(C)/1925/2013	RAM PRAVESH MAHTO vs THE STATE OF JHARKHAND AND ORS IA NO, 748/2014 (For Misc.) CEILING-00	RAM SUBHAG SINGH NUPUR SINGH	VIKASH KISHORE PRASAD

12	W.P(C)/2383/2013	XAVIER INSTITUTE OF TRIBAL EDUCATION REPRESENTED BY ITS SECRETARY FR E A AUGUSTINE S J vs INDUSTRY DEPARTMENT	INDRAJIT SINHA AJAY KUMAR SAH KRISHANU RAY ARPAN MISHRA	RAM CHANDRA PRASAD SAH AMRITA KUMARI AJIT KUMAR RICHA SANCHITA DR.ASHOK KR.SINGH LAXMI MURMU VISHAL KUMAR NAVIN KUMAR G.P. IV
	RENT CONTROL-00			
13	W.P(C)/2404/2013	SMT SHAILA DEVI ALIAS SHAILA KUMAR AND ANR vs RAILWAYS	RASHMI KUMAR MILAN KUMAR BHAIYA VISHWAJEET KUMAR. ARVIND KR SINGH	RAM NIVAS ROY GANESH PATHAK MAHESH TEWARI
	PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) ACT,1971			
14	C.M.P./823/2019	S K KHALIQUZZAMAN vs ZEENAT KAUSER	AMRITA SINHA	SHRAVAN KUMAR
	CODE OF CIVIL PROCEDURE, 1908			
15	C.M.P./906/2019	BIRENDRA KUMAR SINGH vs STATE OF JHARKHAND	RUCHI RAMPURIA	AJIT KUMAR
	CODE OF CIVIL PROCEDURE, 1908			
16	Cont.(Cvl)/102/2020	CHANDA DEVI vs THE STATE OF JHARKHAND	ARVIND KUMAR CHOUDHARY SEEMA KASHYAP ROHIT AGARWAL	KRISHNA SHANKAR ASHISH KR SHEKHAR
	CONTEMPT OF COURTS ACT 1971			
17	Cont.(Cvl)/23/2021	VIJAY YADAV vs THE STATE OF JHARKHAND	RASHMI KUMAR	MITHILESH SINGH
	CONTEMPT OF COURTS ACT 1971			
18	Cont.(Cvl)/94/2021	BINTA DEVI vs THE STATE OF JHARKHAND	RAJESH KUMAR Rashmi Lal	PRAKASH CHANDRA ROY
	CONTEMPT OF COURTS ACT 1971			
19	C.M.P./389/2021	SHRI KRISHNA LAXMI STEEL UDYOG PVT LTD THROUGH ITS DIRECTOR DAVINDER KUMAR vs THE STATE OF JHARKHAND THROUGH THE DEPTT OF INDUSTRIES MINES AND GEOLOGY	RAJEEV RANJAN TIWARY RANJIT KUMAR TIWARI	RAJIV RANJAN RAM CHANDRA PRASAD SAH
	CODE OF CIVIL PROCEDURE, 1908			
20	Cont.(Cvl)/625/2021	JOBA DEVI vs STATE OF JHARKHAND	AMIT KR VERMA	MITHILESH SINGH
	CONTEMPT OF COURTS ACT 1971			